NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP No.191/Chd/Pb/2018

In the matter of:

Ashwini Kumar Chopra …Petitioner
Versus
The Hind Samachar Limited & Ors. ….Respondents

Present: Mr. Akshay Bhan, Senior Advocate with Mr. Rohit Sud, Mr. Sanjay Ghalawat, Advocates and Mr. R.S. Bhatia, Practising Company Secretary for the petitioner.

The learned senior counsel for the petitioner seeks time to place on record the copy of the order passed by the Hon'ble High Court in Company Appeal No.22 of 2006 and the order of the Company Law Board against which this appeal was decided. Let the needful be done at least two days before the next date.

The petitioner has also filed the compliance affidavit of previous order by filing the Master Data of the R-1 Company. List the matter for preliminary hearing on 26.10.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Oct., 12, 2018
Anchal